

SUPREME COURT OF INDIA

This file relates to reconsideration of the proposal for appointment of S/Shri Basharat Ali Khan & Mohd. Mansoor, Advocates as Judges of the Allahabad High Court.

The proposal for elevation of the above-named two Advocates has got clearance of the Supreme Court Collegium on two occasions, i.e. on 4th February, 2016 and 4th April, 2016. However, when the file relating to the composite proposal for elevation of these two and other recommendees was sent back to the Chief Justice of India, the Supreme Court Collegium on 15th November, 2016, deferred the proposal in respect of the above-named two Advocates in view of the observation made by the Department of Justice in the file that a complaint making allegations against them had been received and that fresh inputs thereon were awaited.

Now, the file referred to the Chief Justice of India along with fresh inputs on the said complaint has been placed before the Collegium. The Collegium after perusal of the fresh inputs and the material already placed in the file considers it appropriate to remit the above proposal to the Chief Justice of the Allahabad High Court.

(Dipak Misra), C.J.I.

(Ranjan Gogoi), J.

(Madan B. Lokur), J.

August 01, 2018.